

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 01/09 held on 02.04.2008.

The Meeting No.01/09 of Norms Committee-II was held on 02.04.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri A.S. Sandhoo, Director	DIT
3.	Shri. D.C. Suri, Addl. IA	DHI
4.	Shri A.K. Mishra, AD	M/o Steel
5.	Shri K. K. Funda, AD	DC(SSi)
6.	Shri Shyam Sunder, Dy. DGFT	DGFT.
7.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

Case No.:3/48/81-ALC2/2007	Party Name:ASEA BROWN BOVERI LTD.	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00493/AM08/	RLA File :03/24/040/01381/AM01/	Lic.No/Date:0310074455 26.02.2001	Defer Date:02.04.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

Case No.:4/48/81-ALC2/2007	Party Name:ASEA BROWN BOVERI LTD.	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00494/AM08/	RLA File :03/24/040/01380/AM01/	Lic.No/Date:0310074456 26.02.2001	Defer Date:02.04.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

Case No.:1/48/81-ALC2/2007	Party Name:THEETA ELECTRICALS PVT LTD.	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00491/AM08/	RLA File :05/88/040/00628/AM04/	Lic.No/Date:0510119396 27.02.2004	Defer Date:02.04.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

Case No.:2/48/81-ALC2/2007	Party Name:PYROTECH ELECTRONICS PVT. LTD.,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00492/AM08/	RLA File :13/80/040/00025/AM06/	Lic.No/Date:1310018675 03.06.2005	Defer Date:02.04.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

Case No.:1507/26/81-ALC2/2007	Party Name:SHILCHAR ELECTRONICS LTD	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00340/AM07/	RLA File :34/24/040/00104/AM07/	Lic.No/Date:3410016633 03.08.2006	Defer Date:02.04.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:- 1. Description of export product may be suffixed with "each weighing 18 gm. and containing 12 gm. of lamination and 3.6 gm. of copper wire. 2. The quantity of import item No. 1 may be reduced to 2424 kg.(net+1%). 3. Description of import item No. 2 may be changed to "Bobbins" and quantity may be reduced to 2,00,000 nos.(net to net). 4. The quantity of import item No. 3 may be reduced to 727.2 kg.(net+1%). 5. The quantity of import item No. 4 may be allowed as applied for. 6. Description of import item No. 5 may be suffixed with "weight not more than 40.8 kg" and quantity may be allowed as 102000mtrs.(net+2%) 7. Description of import item No. 6 may be suffixed with "weight not more than 40.4 kg." and quantity may be allowed as 40400 mtrs.(net+1%) 8. The firm should also apply for fixation of SION. R/A may take suitable consequential action accordingly.			

Case No.: 1550/26/81-ALC2/2007	Party Name:SHILCHAR ELECTRONICS LTD	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00465/AM07/	RLA File :34/24/040/00145/AM07/	Lic.No/Date:3410016927 14.09.2006	Defer Date:02.04.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:- 1. Description of export product may be suffixed with "each weighing 17 gm. and containing 11 gm. of lamination and 4 gm. of copper wire. 2. The quantity of import item No. 1 may be reduced to 555.5 kg.(net+1%). 3. Description of import item No. 2 may be changed to "Bobbins" and quantity may be reduced to 50,000 nos.(net to net). 4. The quantity of import item No. 3 may be allowed as applied for. 5. The quantity of import item No. 4 may be allowed as applied for. 6. Description of import item No. 5 may be suffixed with "weight not more than 10.2 kg" and quantity may be allowed as 25,500mtrs.(net+2%) 7. Description of import item No. 6 may be suffixed with "weight not more than 10.1 kg." and quantity may be allowed as 10,100 mtrs.(net+1%) 8. The firm should also apply for fixation of SION. R/A may take suitable consequential action accordingly.			

Case No.: 5/48/81-ALC2/2007	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00495/AM08/	RLA File :03/95/040/01437/AM06/	Lic.No/Date:0310413191 21.12.2006	Defer Date:02.04.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

Case No.:6/48/81-ALC2/2007	Party Name:POLYCAB CABLES PVT. LTD.,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00496/AM08/	RLA File :03/95/040/01611/AM07/	Lic.No/Date:0310425177 30.03.2007	Defer Date:02.04.2008
8 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

Case No.:16/48/81-ALC2/2007	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00506/AM08/	RLA File :31/24/040/00005/AM08/	Lic.No/Date:3110029006 18.04.2007	Defer Date:02.04.2008
9 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

Case No.:17/48/81-ALC2/2007	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00507/AM08/	RLA File :07/24/040/00046/AM08/	Lic.No/Date:0710051368 23.04.2007	Defer Date:02.04.2008
10 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

11	Case No.:19/48/81-ALC2/2007	Party Name:RPG CABLES LIMITED,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00509/AM08/	RLA File :03/95/040/01520/AM07/	Lic.No/Date:0310427842 25.04.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

12	Case No.:23/48/81-ALC2/2007	Party Name:DYNAM ELECTRO CONTROLS,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00513/AM08/	RLA File :07/21/040/00134/AM08/	Lic.No/Date:0710051520 04.05.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

13	Case No.:31/48/81-ALC2/2007	Party Name:POLYCAB CABLES PVT. LTD.,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00521/AM08/	RLA File :03/95/040/00088/AM08/	Lic.No/Date:0310428944 09.05.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

14	Case No.:32/48/81-ALC2/2007	Party Name:PRAGATHI CONTROLS,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00522/AM08/	RLA File :07/24/040/00098/AM08/	Lic.No/Date:0710051668 16.05.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

15	Case No.:4/11/80-ALC2/2007	Party Name:GIESECKE & DEVRIENT INDIA PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00116/AM08/	RLA File :05/24/040/01022/AM07/	Lic.No/Date:0510203871 21.05.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The committee observed that the firm has failed to furnish the required information despite repeated reminders. Hence, decided to reject the case. R/A may take suitable consequential action accordingly.			

16	Case No.:37/48/81-ALC2/2007	Party Name:PRAGATHI CONTROLS,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00527/AM08/	RLA File :07/24/040/00135/AM08/	Lic.No/Date:0710051797 28.05.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

17	Case No.:42/48/81-ALC2/2007	Party Name:CABLE CORPORATION OF INDIA LTD	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00532/AM08/	RLA File :03/94/040/00898/AM07/	Lic.No/Date:0310431224 31.05.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

18	Case No.:49/48/81-ALC2/2007	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00539/AM08/	RLA File :31/24/040/00079/AM08/	Lic.No/Date:3110029542 14.06.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

19	Case No.:51/48/81-ALC2/2007	Party Name:LOTUS POWERGEAR P.LTD.,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00541/AM08/	RLA File :07/24/040/00216/AM08/	Lic.No/Date:0710052090 21.06.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

20	Case No.: 52/48/81-ALC2/2007	Party Name: LOTUS POWERGEAR P.LTD.,	Meet No/Date: 1/81-ALC2/2008 02.04.2008	Status: Deffered and Re-indexed
	HQ File :01/81/050/00542/AM08/	RLA File :07/24/040/00217/AM08/	Lic.No/Date: 0710052091 21.06.2007	Defer Date: 02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

21	Case No.: 53/48/81-ALC2/2007	Party Name: ABB LIMITED	Meet No/Date: 1/81-ALC2/2008 02.04.2008	Status: Deffered and Re-indexed
	HQ File :01/81/050/00543/AM08/	RLA File :07/24/040/00211/AM08/	Lic.No/Date: 0710052117 22.06.2007	Defer Date: 02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

22	Case No.: 54/48/81-ALC2/2007	Party Name: VIJAI ELECTRICALS LTD	Meet No/Date: 1/81-ALC2/2008 02.04.2008	Status: Deffered and Re-indexed
	HQ File :01/81/050/00544/AM08/	RLA File :09/24/040/00092/AM08/	Lic.No/Date: 0910030642 22.06.2007	Defer Date: 02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

23	Case No.:55/48/81-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00545/AM08/	RLA File :07/24/040/00226/AM08/	Lic.No/Date:0710052179 26.06.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

24	Case No.:56/48/81-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00546/AM08/	RLA File :07/24/040/00229/AM08/	Lic.No/Date:0710052186 26.06.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

25	Case No.:1/22/81-ALC2/2007	Party Name:PANASONIC AVC NETWORKS INDIA CO. LTD.	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00164/AM08/	RLA File :05/24/040/00244/AM08/	Lic.No/Date:0510205496 27.06.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The committee observed that the firm has informed that they have surrendered the unutilized licence. Hence decided to withdraw the case. RA may be informed accordingly.			

26	Case No.:59/48/81-ALC2/2007	Party Name:INTEK TAPES PVT.LTD.	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00549/AM08/	RLA File :07/24/040/00231/AM08/	Lic.No/Date:0710052229 28.06.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

27	Case No.:62/48/81-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00552/AM08/	RLA File :07/24/040/00244/AM08/	Lic.No/Date:0710052323 04.07.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

28	Case No.:65/48/81-ALC2/2007	Party Name:LOTUS POWERGEAR P.LTD.,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00555/AM08/	RLA File :07/24/040/00267/AM08/	Lic.No/Date:0710052400 10.07.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

29	Case No.:66/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00556/AM08/	RLA File :05/24/040/00281/AM08/	Lic.No/Date:0510206040 11.07.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.05.2008.			

30	Case No.:71/48/81-ALC2/2007	Party Name:RELIANCE ENGINEERS LIMITED	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00561/AM08/	RLA File :07/24/040/00256/AM08/	Lic.No/Date:0710052454 13.07.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

31	Case No.:76/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00566/AM08/	RLA File :05/24/040/00306/AM08/	Lic.No/Date:0510206449 18.07.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

32	Case No.:78/48/81-ALC2/2007	Party Name:LOAD CONTROLS INDIA PVT.LTD.,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00568/AM08/	RLA File :07/24/040/00293/AM08/	Lic.No/Date:0710052584 25.07.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

33	Case No.:83/48/81-ALC2/2007	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00573/AM08/	RLA File :05/24/040/00316/AM08/	Lic.No/Date:0510206704 25.07.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 16/10/2007. Hence decided to withdraw the case. We may inform RA accordingly.			

34	Case No.:81/48/81-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00571/AM08/	RLA File :07/24/040/00319/AM08/	Lic.No/Date:0710052642 30.07.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

35	Case No.:85/48/81-ALC2/2007	Party Name:UM CABLES LTD.,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00575/AM08/	RLA File :02/24/040/00132/AM08/	Lic.No/Date:0210102730 31.07.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

36	Case No.:92/48/81-ALC2/2007	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00582/AM08/	RLA File :07/24/040/00320/AM08/	Lic.No/Date:0710052727 06.08.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

37	Case No.:93/48/81-ALC2/2007	Party Name:TRIVENI HI-TECH PVT.LTD.,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00583/AM08/	RLA File :07/24/040/00238/AM08/	Lic.No/Date:0710052730 06.08.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

38	Case No.:1905/26/81-ALC2/2007	Party Name:SUNBEAM AUTO LTD.	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00239/AM08/	RLA File :05/24/040/00091/AM08/	Lic.No/Date:0510207295 07.08.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the The committee has observed that this case has already been approved by NC-II in its meeting dated 23/10/2007. Hence decided to withdraw the case. We may inform RA accordingly.Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The committee observed that this case pertains to NC-I. Hence decided to transfer the case to NC-I.			

39	Case No.:94/48/81-ALC2/2007	Party Name:PRAGATHI CONTROLS,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00584/AM08/	RLA File :07/24/040/00336/AM08/	Lic.No/Date:0710052735 07.08.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

40	Case No.:95/48/81-ALC2/2007	Party Name:PRAGATHI CONTROLS,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00585/AM08/	RLA File :07/24/040/00333/AM08/	Lic.No/Date:0710052737 07.08.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

41	Case No.:96/48/81-ALC2/2007	Party Name:SAINT GOBAIN SEVA ENGINEERING INDIA LTD,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00586/AM08/	RLA File :07/24/040/00310/AM08/	Lic.No/Date:0710052744 07.08.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

42	Case No.:109/48/81-ALC2/2007	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00599/AM08/	RLA File :34/24/040/00104/AM08/	Lic.No/Date:3410019465 21.08.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

43	Case No.:110/48/81-ALC2/2007	Party Name:POWER PLUS (BANGALORE) PVT LTD.,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00600/AM08/	RLA File :07/24/040/00378/AM08/	Lic.No/Date:0710053037 24.08.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

44	Case No.:1/28/81-ALC2/2007	Party Name:WAGO & CONTROLS (I) LTD	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00282/AM08/	RLA File :05/24/040/00431/AM08/	Lic.No/Date:0510208253 29.08.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 23/10/2007. Hence decided to withdraw the case. We may inform RA accordingly.			

45	Case No.:113/48/81-ALC2/2007	Party Name:POWER PLUS (BANGALORE) PVT LTD.,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00603/AM08/	RLA File :07/24/040/00389/AM08/	Lic.No/Date:0710053092 29.08.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

46	Case No.:26/28/81-ALC2/2007	Party Name:CARPO ELECTRONICKS LTD	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00307/AM08/	RLA File :06/24/040/00021/AM08/	Lic.No/Date:0610012286 10.09.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The firm have stated that they have not received any communication from DIT for furnishing of information. Accordingly, the committee have decided to send the D/L again to the firm. The case stands deferred and to be relisted on 13.05.2008.			

47	Case No.:120/48/81-ALC2/2007	Party Name:SAINT GOBAIN SEVA ENGINEERING INDIA LTD,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00610/AM08/	RLA File :07/24/040/00407/AM08/	Lic.No/Date:0710053268 11.09.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

48	Case No.:27/28/81-ALC2/2007	Party Name:DIXON TECHNOLOGIES (INDIA) PVT. LTD.	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00308/AM08/	RLA File :05/24/040/00435/AM08/	Lic.No/Date:0510208877 12.09.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The committee observed that DIT has called for some information from the firm and the reply from the firm is still awaited by DIT and therefore decided to remind the firm to expedite the reply to DIT and DGFT. If the reply of the firm is not received by 09.05.2008 the case will be rejected without giving any opportunity for representation. The case stands deferred and to be relisted on 13.05.2008.			

49	Case No.:121/48/81-ALC2/2007	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00611/AM08/	RLA File :07/24/040/00416/AM08/	Lic.No/Date:0710053305 12.09.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

50	Case No.:122/48/81-ALC2/2007	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00612/AM08/	RLA File :34/24/040/00126/AM08/	Lic.No/Date:3410019673 19.09.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

51	Case No.:36/28/81-ALC2/2007	Party Name:APW PRESIDENT SYSTEMS LIMITED,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00317/AM08/	RLA File :07/24/040/00448/AM08/	Lic.No/Date:0710053471 21.09.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

52	Case No.:126/48/81-ALC2/2007	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00616/AM08/	RLA File :05/24/040/00474/AM08/	Lic.No/Date:0510209312 21.09.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.05.2008: - 1. Revised list of export items with specifications of each export product including their voltage ratings.			

53	Case No.:50/28/81-ALC2/2007	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00331/AM08/	RLA File :31/24/040/00194/AM08/	Lic.No/Date:3110030899 26.09.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for on net to net basis. R/A may take suitable consequential action accordingly.			

54	Case No.:1/30/81-ALC2/2007	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00335/AM08/	RLA File :32/24/040/00039/AM08/	Lic.No/Date:3210036332 03.10.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.05.2008.			

55	Case No.:139/48/81-ALC2/2007	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00629/AM08/	RLA File :05/24/040/00533/AM08/	Lic.No/Date:0510210473 12.10.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

56	Case No.:142/48/81-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00632/AM08/	RLA File :07/24/040/00464/AM08/	Lic.No/Date:0710053804 12.10.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

57	Case No.:143/48/81-ALC2/2007	Party Name:LOTUS POWERGEAR P.LTD.,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00633/AM08/	RLA File :07/24/040/00503/AM08/	Lic.No/Date:0710053809 12.10.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

58	Case No.:22/30/81-ALC2/2007	Party Name:UNIQUE PUNCH SYSTEMS PVT.LTD.,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00356/AM08/	RLA File :07/24/040/00499/AM08/	Lic.No/Date:0710053810 12.10.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:- 1. Words “ 3 mm thick” may be suffixed with the description of import item and quantity of import item may be allowed as 92400 Kgs inclusive of 56 % wastage after 1/3rd recovery of scrap. R/A may take suitable consequential action accordingly.			

59	Case No.:23/30/81-ALC2/2007	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00357/AM08/	RLA File :09/24/040/00143/AM08/	Lic.No/Date:0910031784 15.10.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:- 1. Description of export product may be suffixed with “each weighing 298 kg. and containing 266 kg. of relevant imported material.” 2. Description of import item No. 1 may be suffixed with “ sheets/coils of relevant grade and thickness” and quantity may be allowed as applied for which is inclusive of 6% wastage. R/A may take suitable consequential action accordingly.			

60	Case No.:145/48/81-ALC2/2007	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
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HQ File :01/81/050/00635/AM08/	RLA File :05/24/040/00563/AM08/	Lic.No/Date:0510210514 16.10.2007	Defer Date:02.04.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. It has also been decided to refer a copy of the application of the firm to DC(SSI). The case stands deferred and to be relisted on 13.05.2008.			

Case No.:146/48/81-ALC2/2007	Party Name:MAXOP ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00636/AM08/	RLA File :05/24/040/00468/AM07/	Lic.No/Date:0510210689 17.10.2007	Defer Date:02.04.2008
61	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.		

Case No.:149/48/81-ALC2/2007	Party Name:DYNAM ELECTRO CONTROLS,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00639/AM08/	RLA File :07/21/040/00876/AM08/	Lic.No/Date:0710053951 22.10.2007	Defer Date:02.04.2008
62	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.		

63	Case No.:150/48/81-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
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HQ File :01/81/050/00640/AM08/	RLA File :07/24/040/00522/AM08/	Lic.No/Date:0710053962 22.10.2007	Defer Date:02.04.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

Case No.:152/48/81- ALC2/2007	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:1/81- ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00642/AM08/	RLA File :04/24/040/00264/AM08/	Lic.No/Date:0410091742 24.10.2007	Defer Date:02.04.2008
64	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.		

Case No.:154/48/81- ALC2/2007	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:1/81- ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00644/AM08/	RLA File :05/24/040/00553/AM08/	Lic.No/Date:0510211188 26.10.2007	Defer Date:02.04.2008
65	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The committee decided to refer a copy of the application to DIPP for examination and comments. Further, on the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.05.2008: - 1. Revised list of export items with specifications of each export product including their voltage ratings.		

66	Case No.:155/48/81- ALC2/2007	Party Name:PRAGATHI CONTROLS,	Meet No/Date:1/81- ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
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HQ File :01/81/050/00645/AM08/	RLA File :07/24/040/00541/AM08/	Lic.No/Date:0710054212 29.10.2007	Defer Date:02.04.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.			

Case No.:156/48/81-ALC2/2007	Party Name:PRAGATHI CONTROLS,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00646/AM08/	RLA File :07/24/040/00543/AM08/	Lic.No/Date:0710054214 29.10.2007	Defer Date:02.04.2008
67	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.		

Case No.:157/48/81-ALC2/2007	Party Name:POWER CONTROL EQUIPMENTS,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00647/AM08/	RLA File :07/21/040/00927/AM08/	Lic.No/Date:0710054259 31.10.2007	Defer Date:02.04.2008
68	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.		

Case No.:158/48/81-ALC2/2007	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00648/AM08/	RLA File :07/24/040/00515/AM08/	Lic.No/Date:0710054261 31.10.2007	Defer Date:02.04.2008
69			

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Since, this is an old licence, it is also decided to check with RA, whether they have received any communication from HQ in r/o the said licence or not. The case stands deferred and to be relisted on 13.05.2008.

70	Case No.:161/48/81-ALC2/2007	Party Name:POWERICA LTD.	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00651/AM08/	RLA File :03/95/040/00809/AM07/	Lic.No/Date:0310449394 06.11.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. The case stands deferred and to be relisted on 13.05.2008.			

71	Case No.:165/48/81-ALC2/2007	Party Name:CONTINENTAL DEVICE INDIA LTD	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00655/AM08/	RLA File :22/21/040/00123/AM08/	Lic.No/Date:2210007223 07.11.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The committee decided that a copy of the application may be referred to DIT for examination and comments. The case stands deferred and to be relisted on 13.05.2008.			

72	Case No.:164/48/81-ALC2/2007	Party Name:HAVELLS INDIA LTD.	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00654/AM08/	RLA File :05/24/040/00630/AM08/	Lic.No/Date:0510211857 08.11.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.05.2008.			

73	Case No.:166/48/81-ALC2/2007	Party Name:DOLPHIN DIE CAST PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00656/AM08/	RLA File :07/24/040/00559/AM08/	Lic.No/Date:0710054417 12.11.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.05.2008.			

74	Case No.:167/48/81-ALC2/2007	Party Name:PRAGATHI CONTROLS,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00657/AM08/	RLA File :07/24/040/00572/AM08/	Lic.No/Date:0710054468 13.11.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. The case stands deferred and to be relisted on 13.05.2008.			

75	Case No.:15/36/81-ALC2/2007	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00435/AM08/	RLA File :09/24/040/00360/AM08/	Lic.No/Date:0910032091 14.11.2007	Defer Date:04.03.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 04/03/2008. Hence decided to withdraw the case. We may inform RA accordingly.			

76	Case No.:171/48/81-ALC2/2007	Party Name:CABLE CORPORATION OF INDIA LTD	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00661/AM08/	RLA File :03/94/040/00551/AM08/	Lic.No/Date:0310450397 15.11.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.05.2008.			

77	Case No.:4/40/81-ALC2/2007	Party Name:RPG CABLES LIMITED,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00442/AM08/	RLA File :03/95/040/00771/AM08/	Lic.No/Date:0310450452 16.11.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:- 1. After taking clue from Engineering Table 6, quantity of import item at S.No.1 may be allowed as 99.852 MT. 2. The quantity of import item at S.No.2 may be allowed as 4.969 MT inclusive of 4 % wastage as applied for by them. 3. The quantities of import items at Sl. No. 3 & 4 may be allowed as applied for . R/A may take suitable consequential action accordingly.			

78	Case No.:174/48/81-ALC2/2007	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00664/AM08/	RLA File :07/24/040/00578/AM08/	Lic.No/Date:0710054558 16.11.2007	Defer Date:02.04.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. The case stands deferred and to be relisted on 13.05.2008.				

79	Case No.:7/40/81-ALC2/2007	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00445/AM08/	RLA File :09/24/040/00365/AM08/	Lic.No/Date:0910032105 19.11.2007	Defer Date:02.04.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:-				
1. Description of export product may be suffixed with “each weighing 306 kg. and containing 273.62 kg. of relevant imported material.” 2. Description of import item No. 1 may be suffixed with “ sheets/coils of relevant grade and thickness” and quantity may be allowed as applied for inclusive of 7% wastage.				
R/A may take suitable consequential action accordingly.				

80	Case No.:10/40/81-ALC2/2007	Party Name:OMEGA PRODUCTS PVT.LTD.	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00448/AM08/	RLA File :03/95/040/00838/AM08/	Lic.No/Date:0310450840 20.11.2007	Defer Date:02.04.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 13.05.2008.				

81	Case No.:177/48/81-ALC2/2007	Party Name:PRAGATHI CONTROLS,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00667/AM08/	RLA File :07/24/040/00589/AM08/	Lic.No/Date:0710054600 21.11.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. The case stands deferred and to be relisted on 13.05.2008.			

82	Case No.:178/48/81-ALC2/2007	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00668/AM08/	RLA File :09/21/040/00306/AM08/	Lic.No/Date:0910032177 26.11.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. The case stands deferred and to be relisted on 13.05.2008.			

Case No.:179/48/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00669/AM08/	RLA File :11/24/040/00043/AM08/	Lic.No/Date:1110016438 26.11.2007	Defer Date:02.04.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.05.2008: - 1. Wastage claimed for CRGO steel sheets is 2% for each of the reactors & 15% for current transformers. Detailed justification for wastages on this item may be furnished, separately for each export product alongwith component drawings and sheet layout diagram indicating the wastage during blanking. 2. Wastage claimed for TOBS is 13% for each of the reactors & 5% for current transformers. Detailed justification for these wastages may be furnished explaining the process to be done on TOBS and exact wastage at each stage of processing. 3. What will be the use of shock recorders after the transformers are unloaded by the client? Will these be returned to BHEL? 4. Requirement of copper wire for 63 MVAR shunt reactor has been shown as 14,200 kg. while quantity for 50 MVAR shunt reactor has been shown as 14,725 kg. Please explain the anomaly and give detailed calculations for quantity of copper material required for each export product. In what exact shape this material will be imported. 5. As per PAC, contract value is Rs. 54.56 Crores and import content is 14.83 Crores. In present application, FOB value of export is Rs. 21.75 Crores and import content is 12.31 Crores. This import value is apparently very high vis-à-vis FOB value. This may please be explained in detail. The case stands deferred and to be relisted on 13.05.2008.			

84	Case No.:182/48/81-ALC2/2007	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00672/AM08/	RLA File :04/24/040/00286/AM08/	Lic.No/Date:0410092458 03.12.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. The case stands deferred and to be relisted on 13.05.2008.			

85	Case No.:184/48/81-ALC2/2007	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00674/AM08/	RLA File :34/24/040/00188/AM08/	Lic.No/Date:3410020317 12.12.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. The case stands deferred and to be relisted on 13.05.2008.			

86	Case No.:185/48/81-ALC2/2007	Party Name:RAVIN CABLES LTD.	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00675/AM08/	RLA File :03/95/040/00902/AM08/	Lic.No/Date:0310453851 13.12.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.05.2008.			

87	Case No.:186/48/81-ALC2/2007	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00676/AM08/	RLA File :03/94/040/00901/AM08/	Lic.No/Date:0310453857 13.12.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. The case stands deferred and to be relisted on 13.05.2008.			

88	Case No.:187/48/81-ALC2/2007	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00677/AM08/	RLA File :34/24/040/00199/AM08/	Lic.No/Date:3410020520 02.01.2008	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. The case stands deferred and to be relisted on 13.05.2008.			

89	Case No.:188/48/81-ALC2/2007	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00678/AM08/	RLA File :32/24/040/00078/AM08/	Lic.No/Date:3210037167 07.02.2008	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The committee decided that a copy of the application may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 13.05.2008.			

90	Case No.:3/1/81-ALC2/2008	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Case Added
	HQ File :01/81/050/00693/AM08/	RLA File :03/95/040/01156/AM08/	Lic.No/Date:0310462200 22.02.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008.The committee observed that this is a fresh case listed by NIC. Hence, decided to withdraw the case and to be re-listed in the next NC meeting of fresh cases on 06.05.2008.			

91	Case No.:2/1/81-ALC2/2008	Party Name:TECHNO ELECTRONICS LTD.	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Case Added
	HQ File :01/81/050/00692/AM08/	RLA File :03/95/040/01148/AM08/	Lic.No/Date:0310462501 25.02.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The committee observed that this is a fresh case listed by NIC. Hence, decided to withdraw the case and to be re-listed in the next NC meeting of fresh cases on 06.05.2008.			

92	Case No.:1/1/81-ALC2/2008	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Case Added
	HQ File :01/81/050/00691/AM08/	RLA File :32/24/040/00088/AM08/	Lic.No/Date:3210037492 17.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The committee observed that this is a fresh case listed by NIC. Hence, decided to withdraw the case and to be re-listed in the next NC meeting of fresh cases on 06.05.2008.			

93	Case No.:4/1/81-ALC2/2008	Party Name:H P INTERNATIONAL CORPORATION	Meet No/Date:1/81-ALC2/2008 02.04.2008	Status:Case Added
	HQ File :01/81/050/00694/AM08/	RLA File :24/80/040/00010/AM08/	Lic.No/Date:2410020828 18.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The committee observed that this is a fresh case listed by NIC. Hence, decided to withdraw the case and to be re-listed in the next NC meeting of fresh cases on 06.05.2008.			

PART "A" DEFFER

S.No.448

Case No.A 15	M/s.Emerson Process Management (India) Pvt.Ltd.
Meeting No.01/09	F.No.01/81/162/102/AM08/DES-II
Dated: 02-04-2008	Advance Licence No.0310419691 dt.14-02-2007
	RLA F.No.03/94/ 40/1270/am07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per written comments of DIT vide their letter No. 17(15)/2008-IPHW dated 26.02.2008 (copy enclosed).

R/A may take suitable consequential action accordingly.

S.No.449

Case No.A - 285	M/s P.P.Rolling Mills Mfging Co.Pvt.Ltd.New Delhi
Meeting No.01/09	F.No.01/81/162/1072 /AM08/DES-II
Dated: 02-04-2008	Advance Licence No 0510212239 dt 19-11-2007
	RLA F.No.05/24/40/649/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.05.2008.

S.No.450

Case No.A - 286	M/s Vijai Electricals Ltd.
Meeting No.01/09	F.No.01/81/162/1113 /AM08/DES-II
Dated: 02-04-2008	Advance Licence No 0910032232 dt 27-11-2007
	RLA F.No.09/24/40/374/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:-

1. Description of export item no. 1 product may be suffixed with "each weighing 66 kg. and containing 55.26 kg. of relevant imported material".
2. Description of export item no. 2 product may be suffixed with "each weighing 72 kg. and containing 60.25 kg. of relevant imported material".
3. Description of export item no. 3 product may be suffixed with "each weighing 97 kg. and containing 84.40 kg. of relevant imported material".
4. Description of export item no. 4 product may be suffixed with "each weighing 104 kg. and containing 91.13 kg. of relevant imported material".
5. Description of import item may be suffixed with " sheets/coils of relevant grade and thickness" and quantity may be allowed as applied for inclusive of 7 % wastage".

R/A may take suitable consequential action accordingly.

S.No.451

Case No.A - 274	M/s Viedeocon Industries.
Meeting No.01/09	F.No.01/81/162/1045/AM08/DES-II
Dated: 02-04-2008	Advance Licence No 0710054729 dt 30-11-2007
	RLA F.No.07/24/40/613/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.05.2008.

S.No.452

Case No.A –109	M/s. HI-Rel Electronics (P) Ltd.Ahmedabad .
Meeting No.01/09	F.No.01/81/162/379/AM08/DES-II
Dated: 02-04-2008	Advance Licence No 0810065358 dt.12-06-2007
	RLA F.No.11/24/40/10/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The committee decided that a copy of the application may be referred to DIT for examination and comments. The case stands deferred and to be relisted on 13.05.2008.

S.No.453

Case No.A –108	M/s.HI-Rel Electronics (P) Ltd.Ahmedabad.
Meeting No.01/09	F.No.01/81/162/380/AM08/DES-II
Dated: 02-04-2008	Advance Licence No 0810065359 dt.12-06-2007
	RLA F.No.5/24/40/64/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4 on net to net basis.

R/A may take suitable consequential action accordingly.

PART –AR- DEFFER

s.No.140

Case No.AR -116	M/s Cable Corporation of India Ltd.Mumbai
Meeting No.01/09	F.No.01/80/162/695/AM06/DES-I/DES-II
Dated: 02-04-2008	Advance Licence No 0310345426 dt 31-08-2005
	RLA F.No. 03/94/040/610/am06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. During PH Sh. B. Sridhar Rao, Regional Manager-Northern Region of the firm appeared before the committee. The committee have called for some information from the firm. The case stands deferred and is re-listed on 13.05.2008.

PART –C- DEFFER

S.No.19

Case No.C -09	M/s Sterlite Industries (India) Ltd.
Meeting No 01/09	F.No.01/81/162/1107/AM05/DES-II
Dated: 02-04-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The committee observed that the case is being examined on file. The case stands deferred and is re-listed on 29.04.2008.

S.No.20

Case No.C -10	M/s Sterlite Optical Technologies Ltd.Mumbai
Meeting No 01/09	F.No.01/81/162/769/AM06/DES-II
Dated: 02-04-2008	

Decision : The case regarding fixation of norms for additional import items in SION was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The committee observed that DIT has recommended for rejection of the request of the firm. However, the Norms committee after deliberating upon the case, decided to call the firm for Personal Hearing to explain their case before the committee on 13.05.2008. The case stands deferred and to be relisted on 13.05.2008.

S.No.21

Case No.C -12	M/s Sahney Commutators Pvt.Ltd.Bangalore
Meeting No 01/09	F.No. 01/81/162/967/am08/DES-II
Dated: 02-04-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The committee observed that specific import quantity in Kg, has been provided in the norms whereas description of export products is generic. These norms needs total review in consultation with industry associations and the manufacturers/exporters of these items. DGFT may constitute a team to study actual process of manufacture, wastages generated alongwith justifications thereof, based on visits to the factories of manufacturers/exporters after obtaining their names from ACMA. The case stands deferred and to be relisted on 13.05.2008.

S.No.22

Case No.C -13	M/s Sahney Commutators Pvt.Ltd.Bangalore
Meeting No 01/09	F.No. 01/81/162/968/am08/DES-II
Dated: 02-04-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The committee observed that specific import quantity in Kg, has been provided in the norms whereas description of export products is generic. These norms needs total review in consultation with industry associations and the manufacturers/exporters of these items. DGFT may constitute a team to study actual process of manufacture, wastages generated alongwith justifications thereof, based on visits to the factories of manufacturers/exporters after obtaining their names from ACMA. The case stands deferred and to be relisted on 13.05.2008.

S.No.23

Case No.C - 18	M/s Nirlep Appliances Ltd. Aurangabad
Meeting No.01/09	F.No.01/81/162/259/AM08/DES-II//DES-II
Dated: 02-04-2008	

Decision : The case regarding modification of SION Sl. No. C-23 was considered by the Norms Committee - II in its M.NO. 01/81 held on 02.04.2008. The committee observed that DIPP has given following recommendations :-

Sl No.	Export Item	Quantity	Import Item	Quantity
New SION	Aluminium Non Stick Utensils with interior three layer PTFE Coating of 40 Micron & Exterior Coating Material as Silicon and or PTFE base (Non Stick) with/without handle	1 Kg.	1. Aluminium Scrap OR 1. Aluminium Ingots OR 1. Aluminium Cicles OR 1.Uncoated Aluminium Utensils 2. PTFE Non-Stick Coating material 3. High Temp. Resistance Coating material as Silicon and/or PTFE Base 4. Bakelite Moulding Powder 5. Stainless Steel Handles 6. Aluminium Rivets	1.15 kg./kg. content of Aluminium in the export product 1.10 kg./kg. content of Aluminium in the export product 1.07 kg./kg. content of Aluminium in the export product Net to net basis 0.403 ltr/sq.mtr of internal coating area 0.128 ltr/sq.mtr of external coating area 1.05 kg./kg. content in the export product Net to net Net to net

The norms committee, after deliberating upon the case decided to examine the case on file. The case stands deferred and to be relisted on 13.05.2008.